

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 311**  
IA-5035/2021  
In  
IB-510(ND)/2021

**IN THE MATTER OF:**

M/s. Bank of Baroda

**Vs**

Saurabh Rathi

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent : Mr. Sumesh Dhawan, Ms. Vatsala Kak,  
Mr. Shaumya Shyam, Advocates.

For the RP : Ms. Anju bhushan gupta with Adv. Aditya goel along with RP

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-5035/2021:-**

In compliance with the order dated 18.04.2024, the parties have filed the written submissions.

Let this matter be listed before the Regular Bench on **04.06.2024** for further orders.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**